# NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI

(APPELLATE JURISDICTION)

<u>Company Appeal (AT) (CH) (Insolvency)No. 25 of 2021</u> <u>Under section 61 of Insolvency & Bankruptcy Code)</u> (Arising out of Order dated 20.01.2021 in CP / 1490 / IB 2018 passed by the Hon'ble National Company Law Tribunal, Division Bench – I, Chennai

### In the matter of:

Sequent Electricals

#17/A, 1st Floor, 20th Main Road, 1st R Block, Rajaji Nagar, W.O.C. Road, Bangalore – 560 010

V/ s.

Refex Energy Limited CIN U40100TN208PLC067360 Reg. Off:-No.67, Bazullah Road, T. Nagar, Chennai – 600 117

#### **Present:**

For Appellant

:

Mr. Santhosh, Advocate

# <u>ORDER</u>

## (VIRTUAL MODE)

Issue notice to the Respondent, to the address mentioned in the 'Memo' dated 20.03.2021 (vide diary no. 382) through 'Speed Post' returnable by 16.06.2021.

Let the Requisite together with process fee be filed by the 'Appellant' within 3 days from today. Notice to the Respondent is also directed to be issued to the e-mail address of the Respondent, in the event of Appellant furnishing the same. Mobile number(s) of the Respondent may also be furnished by the Appellant to the 'Office of the Registry'.

... Appellant

... Respondent

The 'Office of the Registry' is directed to List the matter on 16.06.2021

[Justice Venugopal M] Member (Judicial)

[ V.P.Singh] Member (Technical)

23.4.2021 KM